

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.894/2001

New Delhi, this the 11th day of April, 2001

HON'BLE MR. JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. S.A.T.RIZVI, MEMBER (A)

Ms. Poonam Bhutani
W/HC, No.42/SB,
Computer Centre,
Police Head Quarter,
I.P. Estate,
New Delhi.

... Applicant

(By Advocate: Shri V.S.R. Krishna)

V E R S U S

Govt. of NCT of Delhi.

THROUGH

1. The Chief Secretary,
Govt. of NCT of Delhi.
Delhi Sachivalya,
I.P. Estate,
New Delhi.
2. The Commissioner of Police,
Police Head quarters,
I.P.Estate,
New Dehli.

... Respondents

O R D E R (ORAL)

By Hon'ble Shri Justice Ashok Agarwal:

Applicant who had been sent on deputation on 13.10.1995 for a period of one year has, by the impugned order passed on 3.11.2000, been repatriated to her parent department. We fail to see how applicant can claim absorption or continuation in her post of deputation. Order impugned repatriating the applicant, in the circumstances, we find cannot be successfully assailed. Moreover, the aforesaid order of repatriation has been implemented and the applicant has reported back to her parent department. Shri V.S.R.Krishna, learned counsel appearing for the applicant has placed reliance on an



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interim order dated 30.10.2000 in the case of applicants who are similarly placed, where notices have been issued and order of repatriation impugned therein have been stayed. In our view, aforesaid interim order does not and cannot act as a binding precedent. ~~Merely~~ issue of notice and grant of interim relief does not lay down any preposition of law which can be said to be binding upon us. Moreover, applicant in the aforesaid OA had approached the Tribunal before their order of repatriation has been implemented. As far as the present OA is concerned, order has been implemented and no cause ~~arises~~ ^{survives} in the present OA.

2. Present OA in the circumstances is summarily rejected.


(S.A.T. RIZVI)
MEMBER (A)


(ASHOK AGARWAL)
CHAIRMAN

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